

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 115/MP/2019**

Subject : Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recovery of dues owed by GRIDCO to GMR Kamalanga Energy Limited under Revised Power Purchase Agreement dated 4.1.2011.

Petitioner : GMR Kamalanga Energy Limited (GKEL)

Respondents : Gridco Limited and Ors.

Date of Hearing : 29.10.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Amit Kapur, Advocate, GKEL  
Shri Vishrov Mukherjee, Advocate, GKEL  
Shri Yashaswi Kant, Advocate, GKEL  
Ms. Himanshi Andley, Advocate, GRIDCO  
Shri Raj Kumar Mehta, Advocate, GRIDCO  
Shri Sakesh Kumar, Advocate, SLDC  
Ms. Gitanjali. N. Sharma, Advocate, SLDC

**Record of Proceedings**

Learned counsel for GRIDCO submitted that subsequent to reserving the order, the matter is again listed for hearing and requested to list the matter for any other date. Learned counsel for the Petitioner had no objection in this regard.

2. Learned counsels for SLDC, Odisha and GRIDCO sought permission to file written submissions. The Commission directed the parties to file their written submissions, on or before, 8.11.2019 with copy to each other.

3. The Petition shall be listed for hearing in due course for which notice will be issued separately.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

